

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

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**ORDERS BY THE GOVERNOR**

**NOTIFICATION**

Dated, Shillong the 22<sup>nd</sup> October, 2019.

No. LJ(A) 77/2000/Pt./281 – In exercise of the powers conferred under sub section (1) of Section 28 of the Protection of Children from Sexual Offences Act, 2012 (Central Act No. 32 of 2012) the Governor of Meghalaya in consultation with the Chief Justice of Meghalaya is pleased to designate the Additional District & Sessions Judge, Ri-Bhoi District, Nongpoh as the Special Court to try offences under the aforesaid Act in the Ri-Bhoi District, Nongpoh with effect from the date of taking over charge until further orders.

*sdf-*

(S. Kharlyngdoh)

Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

Memo. No. LJ(A) 77/2007/Pt./281 -A

Dated, Shillong the 22<sup>nd</sup> October, 2019.

Copy to :-

1. The Advocate General, Meghalaya.
2. The Additional Advocate Generals, Meghalaya.
3. The Registrar General, High Court of Meghalaya, Shillong with reference to her notification Memo. No. HCM/II/184/2015/Estt./55-A dt. 30<sup>th</sup> September, 2019.
4. The Accountant General (A&E), Meghalaya, Shillong.
5. The District & Sessions Judge, Ri-Bhoi District, Nongpoh.
6. Shri Mithilesh Kumar, Additional District & Sessions Judge, Ri-Bhoi District, Nongpoh.
7. The Deputy Commissioner, Ri-Bhoi District, Nongpoh.
8. The Superintendent of Police, Nongpoh.
9. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
10. President, Shillong Bar Association, Shillong.
11. Law (B) Department.
12. Personal file of the officer.
13. DEO, Law Department, Shillong for uploading the notification in the Law Department website.
14. Guard file.

By Order etc.,

*Saurav*

Deputy Secretary to the Govt. of Meghalaya,  
Law Department.

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